

Extension of work days under MGNREGA

*180. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has a proposal to extend guaranteed working days from 100 to 240 days under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) how many guaranteed working days workers are getting under MGNREGA on an average, State-wise; and

(c) whether there is any provisions of social audit, detailed audit and CAG Audit of works under MGNREGA, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per Section 3(1) of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) the State Governments shall provide to every household, work not less than one hundred days in accordance with the Scheme to be made under the Act. However, Section 3 (4) has the enabling provision for creating wage employment beyond the stipulated period of 100 days of work per household in a financial year. Section 3 (4) reads, "*The Central Government or the State Government may, within the limits of its economic capacity and development, make provision for securing work to every adult member of a household under a Scheme for any period beyond the period guaranteed under sub-section (1), as may be expedient*". Thus, additional employment beyond the stipulated 100 days and up to 150 days per rural household under MGNREGA was allowed as a special dispensation for the notified drought affected Talukas/Blocks in various States in 2012-13 and notified flood/ landslide affected rural areas in Uttarakhand in 2013-14.

(b) The responsibility of the implementation of the Act is vested with the States/UTs. As per the information reported by the implementing States/UTs, the annual average number of person-day generation has ranged between 42 and 54 days during the years 2006-07 and 2012-13. State-wise average number of person-days per household generated under MGNREGA is given in Statement (*See below*).

(c) The Central Government, in consultation with the Comptroller and Auditor General of India (C&AG) has formulated the Mahatma Gandhi National Rural Employment Guarantee (Audit of Schemes) Rules, 2011 in exercise of the

powers conferred under sub-section (1) of Section 24 of MGNREG Act. The audit of accounts of a scheme under the Act for each district as well as of the State Employment Guarantee Fund are required to be carried out by Chartered Accountants or any other auditor/ accountant authorized by the State/District administration. The C&AG shall have the right to conduct audit of the accounts of the scheme at such intervals as he may deem fit. The Social Audit shall also be part of audit of schemes and the State Governments shall facilitate conduct of Social audit of the works taken up under the Act in every Gram Panchayat at least once in six months in the manner prescribed under these rules. In accordance with Section 17 of MGNREGA, the Gram Sabha who monitors the execution of works within the Gram Panchayat shall conduct regular social audits of all the projects under the Scheme taken up within the Gram Panchayat.

Statement

*State-wise average number of person days per household
generated under MGNREGA*

Average number of person days per household								
No.	State	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13 (Provisi- onal)
1	2	3	4	5	6	7	8	9
1	Andhra Pradesh	31	42	48	66	54	59	55
2	Arunachal Pradesh	27	62	43	25	23	16	27
3	Assam	72	35	40	34	26	26	25
4	Bihar	35	22	26	28	34	39	45
5	Chhattisgarh	56	58	55	51	45	44	45
6	Gujarat	44	31	25	37	45	38	41
7	Haryana	48	50	42	38	36	39	44
8	Himachal Pradesh	47	36	46	57	49	53	51
9	Jammu and Kashmir	27	32	40	38	43	48	55

1	2	3	4	5	6	7	8	9
10	Jharkhand	37	44	48	49	42	39	40
11	Karnataka	41	36	32	57	49	42	46
12	Kerala	21	33	22	36	41	45	55
13	Madhya Pradesh	69	63	57	56	50	44	39
14	Maharashtra	45	39	46	46	44	51	53
15	Manipur	100	43	75	73	68	63	59
16	Meghalaya	25	39	38	49	58	50	51
17	Mizoram	15	35	73	95	97	77	88
18	Nagaland	47	21	68	87	95	80	63
19	Odisha	57	37	36	40	49	33	34
20	Punjab	49	39	27	28	27	26	27
21	Rajasthan	85	77	76	69	52	47	52
22	Sikkim	59	44	51	80	85	60	64
23	Tamil Nadu	27	52	36	55	54	48	58
24	Tripura	67	43	64	80	67	86	87
25	Uttar Pradesh	32	33	52	65	52	36	28
26	Uttarakhand	30	42	35	35	42	42	44
27	West Bengal	14	25	26	45	31	27	35
28	Andaman and Nicobar Islands	NA	NA	17	29	23	43	50
29	Dadra and Nagar Haveli	NA	NA	25	19	21	NR	NR
30	Daman and Diu	NA	NA	NR	NR	NR	NR	NR
31	Goa	NA	NA	NR	28	27	28	13

1	2	3	4	5	6	7	8	9
32	Lakshadweep	NA	NA	60	27	30	43	26
33	Puducherry	NA	NA	13	22	30	25	21
34	Chandigarh	NA	NA	NR	NR	NR	NR	NR
TOTAL		43	42	48	54	47	43	46

NA = Not Available; NR = Not Reported

Source: Data till 2010-11 is from MPR & from MIS thereafter.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Allocation of captive mines through auction

1241. SHRI SHADI LAL BATRA: Will the Minister of COAL be pleased to state:

- the status of allocation of captive coal mines through auction in the country;
- whether the bidding process for auctioning of coal mines including its reserve price have been finalized;
- if so, the details thereof;
- if not, the reasons therefore; and
- the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (e) Under the amended provisions of Section 11 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) (MMDR Act) the Government of India in exercise of the powers conferred by clause (d) of sub-section (2) of Section 13 of the MM (DR) Act, 1957, notified 'Auction by Competitive Bidding of Coal Mines Rules, 2012' on 2nd February, 2012. It provides for grant of reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal and lignite through auction by